

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4416  
ANSWERED ON:21.12.2011  
APPOINTMENT OF TEACHERS  
Punia Shri P.L.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

the criteria fixed for appointing teachers as well as Shiksha Mitra in every school and high schools?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

The appointment of teachers, including para teachers, Shiksha Mitras etc. is governed by the Rules & Regulations of the State Governments. Section 23(1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that any person possessing such minimum qualifications as laid down by an academic authority authorized by the Central Government, by notification, shall be eligible for appointment as teacher. The Government has issued a notification authorizing the National Council for Teacher Education (NCTE) to lay down the academic qualifications for appointment as teacher. Further, Section 23(2) of the RTE Act lays down that where a State does not have adequate institutions offering courses or training in teacher education, or teachers possessing minimum qualification are not available in sufficient number, the Central Government may, if it deems necessary, by notification, relax the minimum qualifications required for appointment as a teacher, for such period, not exceeding five years. An essential qualification for a person to be eligible for appointment as a teacher is that he/she should pass the Teacher Eligibility Test (TET) to be conducted by the appropriate Government.